

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:4816
ANSWERED ON:24.08.2001
UNDER INVOICING BY EDIBLE OIL IMPORTERS
BHUMA NAGI REDDY

Will the Minister of FINANCE be pleased to state:

- (a): whether several cases of under-invoicing by Indian edible oil importer for duty evasion have been reported;
- (b): whether the Union Government have initiated measures to check under-invoicing by edible oil traders; (
- (c): if so, the details thereof and
- (d): if not, the reasons thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI GINGEE N. RAMACHANDRAN)

(a): Yes Sir,

(b),(c) & (d): Directorate of Revenue Intelligence was asked and has initiated detailed investigations into the propriety of prices declared by a number of importers of Palm Oil & RBD Palmolein imported mostly after February, 2001 for taking necessary action to safeguard Government revenues. All the Chief Commissioners were also alerted in April, 2001 to guard against any attempts of under-invoicing by the importers of edible oils. Further, Government has fixed Tariff Values for Crude Palm Oil and RBD Palmolein effective from 3rd August, 2001 for assessment of Customs duties leviable on ad-valorem on these oils.